

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 683/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: M/s. Mahindra & Mahindra Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	<i>Harman Gill</i>	Advocate	<i>Harman Gill</i>
2.	Mr. Simil Purohit	Advocate	
3.	Ms. Isha Maniar	Advocate	<i>Isha Maniar</i>

Appearing for the
Intervener / Applicant

ORDER

CSP No. 680/230-232/NCLT/MB/MAH/2017

CSP No. 683/230-232/NCLT/MB/MAH/2017

For the objector having raised point saying that valuation not being correctly done, the value of shares has come down from 46 million dollars to less than 10 million dollars.

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On such objection raised by the objector side, the Petitioner's Counsel raised a counter point saying that objector has only 7.12% shareholding in the company and such shareholder cannot raise an objection for the approval of this scheme for it is hit by proviso to subsection 4 of the Section 230 of the Companies Act, 2013.

On hearing the contention of either sides, list this matter for elaborate hearing on 13.09.2017 with a direction to both sides to make written submission on the next date of hearing.

List this matter on **13.09.2017**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)